

SUPREME COURT OF INDIA

This relates to the proposal for appointment of Shri Amit Negi, Advocate, as a Judge of the Allahabad High Court.

The proposal for elevation of Shri Amit Negi recommended by the High Court Collegium on 11th April, 2016 was cleared by the Supreme Court Collegium on 30th August, 2016 and again on 15th November, 2016, after taking into consideration all relevant factors. The proposal in respect of Shri Amit Negi was, however, withheld by the Supreme Court Collegium in June 2017 in the light of certain inputs relating to filing of an FIR against him. These inputs were sent to the Department of Justice. However, subsequently, it was brought to the notice of the Chief Justice of India that the High Court quashed the said FIR. No appeal has been preferred by the State of Uttar Pradesh against the decision of the High Court and the same appears to have been accepted by the State of Uttar Pradesh, and attained finality. The relevant record is placed below.

Having regard to the above and the material on record, the Collegium is of the view that the proposal for elevation of Shri Amit Negi needs to be processed further most expeditiously. The Collegium accordingly resolves to revive its earlier recommendation for appointment of Shri Amit Negi, Advocate, as a Judge of Allahabad High Court.

(Dipak Misra), CJI.

(Ranjan Gogoi), J.

(Madan B. Lokur), J.

August 01, 2018